
(2022) 06 P&H CK 0001
In the Punjab And Haryana At Chandigarh
Case No : Civil Writ Petition No. 3844 Of 2022

Lajpat Rai

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 02-06-2022

Acts Referred:

Citation : (2022) 06 P&H CK 0001

Hon'ble Judges : Anupinder Singh Grewal, J

Bench : Single Bench

Advocate : Narinder Pal Sharma, T.P.S. Chawla

Final Decision : Disposed Of

Judgement

Anupinder Singh Grewal, J

The petitioner is seeking a direction to the respondents to consider his claim for promotion to the post of Clerk as set out in the legal notice dated 22.03.2019 (Annexure P7).

Learned counsel for the petitioner contends that the petitioner is entitled to be considered for promotion to the post of Clerk against the roster point reserved for the visually challenged candidates. He also contends that he has sent a legal notice (Annexure P7) in this regard on 22.03.2019 to the respondents, but no action has been taken thereon. He further contends that the petitioner would be satisfied if the petition is disposed of with a direction to respondent No. 3 to consider and decide the legal notice (Annexure P7) in a time bound manner.

Issue notice to the respondents.

At the asking of the Court, Mr. T.P.S. Chawla, DAG, Punjab, accepts notice on behalf of the respondents.

Heard. Without expressing anything on the merits of the case, the petition is disposed of with a direction to respondent No. 3 to consider and decide the legal

notice (Annexure P7) in accordance with law within a period of three months from the date of receipt of certified copy of this order.